

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:
NEW DELHI**

OA No. 3593/2015

This the 5th day of December, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Shri Hari Parkash,
S/o Sh. Prabhu Dayal,
R/o House No.185, VPO Iradat Nagar,
@ Naya Bans, Delhi-110082

- Applicant

(None)

VERSUS

1. The Secretary,
Ministry of Health and Family Welfare,
Union of India, Nirman Bhawan,
New Delhi

2. The AS & Director General,
CGHS Directorate,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi

3. The Director (HQ)
Central Government Health Scheme,
Ministry of Health and Family Welfare,
CGHS Building, RK Puram,
Sector 12, New Delhi-110022

- Respondents

(By Advocate: Mr. VSR Krishna)

O R D E R (Oral)

Nobody appears for the applicant. On the previous date also, i.e. 04.12.2018, it was recorded that on four previous dates, the matter has

been adjourned on the request of proxy counsel for the applicant. They were also directed to pay a cost of Rs.3,000/- to CAT (BAR) Library Fund for taking up valuable time again and again from the Court but not appearing to argue the case. Neither has the cost been paid nor does counsel appear for them. Hence, the OA is dismissed in default and for non-prosecution. No costs.

(Nita Chowdhury)
Member (A)

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